1	2	3	4
7.	Jessop	118.37	104.17
8.	Braithwaite	110.11	101.43
9.	BWEL	50.94	75.06
10.	BPMEL	0.76	0.69
11.	WIL	0.76	0.55
12.	Lagan Jute	6.57	6.60
13.	BBJ	27.07	23.82
14.	BHPV	223.75	273.20
15.	BPCL	54.40	71.60
16.	R & C	49.20	59.80
17.	TSL	33.45	48.90
18.	TSP	35.75	33.10
19.	B&R	188.15	233.80
20.	CCIL	1.57	1.00
21.	HCL	545.75	310.88
22.	HEC	319.93	232.79
23.	HMT	794.38	749.52
24.	PLT	33.47	35.57
25.	HMT (B)	38.42	40.70
26.	HMT (I)	60.00	43.25
27.	ILK	108.81	100.04
28.	REIL	12.23	11.84
29.	MAMC	58.25	39.85
30.	NBCIL	0.53	0.47
31.	NIL	7.63	4.87
32.		56.59	80.92
33.	BOGL	5.30	3.29
34.		416.87	435.32
35.		36.03	7.35
36.		310.04*	377.87
37.			
38.		0.45.00	000.00
39. 40		245.98	269.93
40.	HPF	82.11	30.94 7.16
41.	HSL	4.69	6.70
42. 42	_	4.78	152.64
43. 44		153.68	152.04
44. 15		13.50	0.76
45.		2.41	93.36
46.		120.12	6.28
47. 10		7.69	121.06
48. 49.		118.00 6.50	7.95
→ IJ.	NIDCL	The same of the sa	
		8785.34	9392.09

^{*} No production.

Quality of New Notes

2677. SHRI BANWARI LAL PUROHIT: Will the Minister of FINANCE be pleased to state:

- (a) whether the Government are aware that the quality of new Rs. 10 and Rs. 100 notes brought out by RBI is of inferior quality;
- (b) whether the circulation of fake Rs. 10 and Rs. 100 Currency notes have increased since the introduction of new notes by RBI;
 - (c) if so, the facts and details thereof; and
- (d) remedial steps the Government propose to take in this regard?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) The quality of new Rs. 10 and Rs. 100 notes brought out by the Reserve Bank of India is infact superior as they contain additional overt and covert security features.

- (b) No, Sir.
- (c) and (d). Does not arise.

Violation of Fera

2678. DR. RAMKRISHNA KUSMARIA: Will the Minister of FINANCE be pleased to state:

- (a) the particulars of persons and firms on whom a fine of Rs. 2 lakh and above has been imposed for Violation of Foreign Exchange Regulation Act during 1996 so far:
- (b) the amount of fine out of the above, recovered in each of the cases; and
- (c) the action being taken to receive the entire amount?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) Fine of Rs. 2 lakh and above has not been imposed on any person/firm for violation of the provisions of Foreign Exchange Regulation Act, 1973 during 1996.

(b) and (c). Do not arise.

Central Assistance for SSI

2679. DR. PRABIN CHANDRA SARMA: Will the Minister of INDUSTRY be pleased to state:

- (a) whether the Government of Assam has made any request to the Union Government to increase the Central assistance during the current financial year for the development of small scale industries in the State;
 - (b) if so, the details thereof; and
- (c) the decision taken by the Union Government thereon?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) No, Sir.

(b) and (c). Do not arise.

Welfare Schemes for Backward Areas

2680. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of FINANCE be pleased to state:

- (a) whether some commercial banks have introduced a welfare scheme for tribals, scheduled castes and scheduled tribes in the backward areas of Maharashtra: and
- (b) if so, the details thereof and the total number of tribals and other weaker section benefited therefrom so far in the State?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) and (b). Bank of Maharashtra, the Convenor Bank for State Level Bankers' Committee (SLBC) for Maharashtra, has reported that the commercial banks in the State have not formulated any specific welfare schemes for tribals, Scheduled Castes (SCs) and Scheduled Tribes (STs) in the backward areas of the State. However, banks in Maharashtra have been participating in the various poverty alleviation programmes which inter alia covers SCs and STs in the backward areas of the State.

Bank of Maharashtra has further reported that bank's performance under such programmes/schemes in providing assistance to SCs and STs in Maharashtra, as furnished by Reserve Bank of India (RBI) is given below:

Scheme	Loan sanctioned to			
	SCs/STs during			
	1995-96			
	(Provisional)			
1	2			
	Number			
Integrated Rural Development Programme	*83,284			

1	2
Prime Minister's Rojgar Yojna	3800
Scheme for Urban Micro Enterprises	2209
Scheme for Liberation and Rehabilitation of Scavengers	3103

^{*} Number of families assisted during 1994-95.

Export of 'Pan'

2681. SHRI RAMASHRAYA PRASAD SINGH: Will the Minister of COMMERCE be pleased to state:

- (a) whether the Government are aware that 'Pan' which is produced*in Bihar, is very famous and have great potential for export to Pakistan;
 - (b) if so, the details thereof;
- (c) whether the Government are taking any steps to promote the export of 'Pan' to Pakistan;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) and (b). State-wise export figures are not maintained. However, the details of country-wise total quantity and value of 'pan' exported during 1993-94, 1994-95 and 1995-96 (upto January, 1996) which includes exports to Pakistan are given in the Annexure.

(c) to (e). While no specific steps to boost the export of 'pan' to Pakistan have been taken, the incentives announced for the agricultural sector and the changes made in the Exim Policy, 1992-97 ensuring easier availability of credit on cheaper terms etc. would apply to boost the export of 'pan'.

STATEMENT

Country-wise total quantity and value of 'pan' exported during 1993-94, 1994-95, and 1995-96 (upto January, 1996)

Q: in KG. V: in Rs.

	1993-94		1994-95		1995-96	
	Qty.	Value	Qty.	Value	(upto Jai	nuary, 1996)
1	2	3	4	5	6	7
Baharain IS	15	450	enteret i i i i i i i i i i i i i i i i i i i		THE PARTY AND THE PARTY OF THE	,
Canada	22583	578261	34330	1031068	37017	1260237
Denmark	77	£2190	•			
Egypt A RP	600	13800				